

**The Deputy Minister of Defence (Sardar Majithla):** (a) India was represented at the Council Meeting of the World Veterans Federation held on the 27th November, 1954, in Vienna by Shri D. S. Thakur, General Secretary, All India Gorkha Ex-Servicemen's Welfare Association.

(b) As the Council Meeting was held only on the 27th November, it has not been possible to obtain this information.

(c) Two of the objects of the Federation are to defend the material interests of war veterans and war victims by all legal and constitutional means through the mutual exchange of information on legislation concerning them and to develop a programme for the rehabilitation of the war disabled. We are, therefore, likely to benefit in these two spheres. The only financial obligation is the payment of a membership fee of approximately Rs. 1,500 year by each Association which joins it.

#### DELHI POLICE

**\*747. Mulla Abdullahai:** Will the Minister of Home Affairs be pleased to state:

(a) the number of complaints received during the year 1953-54 regarding corruption in the Police Department of Delhi;

(b) the number of cases in which investigations have been made; and

(c) the number of cases in which action has been taken on the results of the investigations?

**The Deputy Minister of Home Affairs (Shri Datar):**

	1953	1954 (upto 20-11-54)
(a)	43	33
(b)	43	33
(c)	22	9

#### FOREIGN AID

**527. Sardar Iqbal Singh:** Will the Minister of Finance be pleased to state:

(a) the amount of direct financial aid and loans (in rupees) received by India from foreign countries under various schemes up to the end of May, 1954;

(b) the instalments in which the amounts are to be repaid;

(c) the amount to be repaid during 1954-55; and

(d) when the last instalment is to be paid?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) to (d). The value of aid actually received in India upto 31st May 1954 in the shape of equipment and stores under various Foreign Aid Programmes is approximately Rs. 37.8 crores. This aid having been received on a grant basis, parts (b) to (d) of the question do not arise.

In regard to loans, India had taken up to 31st May 1954 five loans from the International Bank for Reconstruction and Development in Washington, besides the Wheat Loan from the U.S. Government. The details are given in the annexure. [See Appendix III, annexure No. 69.]

#### LAW OFFICERS

**528. Sardar Iqbal Singh:** Will the Minister of Law be pleased to state:

(a) the number of senior Law Officers under the Central Government other than the Attorney-General and the Solicitor-General;

(b) the names of such officers and the posts they occupy;

(c) whether any of such officers was practising before recruitment as a Solicitor; and

(d) the terms and conditions of service of such posts?

**The Minister of Law (Shri Biswas):** The expression "Senior Law Officers"

occurring in the question is not understood. Assuming that the Member wants information in respect of the Law Officers under the administrative control of the Law Ministry, the answers are as follows:—

(a) Two.

(b) Shri S. K. Mandal and D. P. Sethna, Solicitors to the Central Government at Calcutta and Bombay respectively.

(c) Yes; both were and are practising Solicitors.

(d) The Solicitors are required to perform such portion of civil legal business of the Central Government in Calcutta and Bombay respectively, as is assigned to them, including all litigation in courts, and also to advise Departments of the Central Government located in these places, as well as to attend to the conveyancing work of such Departments. They are also responsible for criminal business of an advisory nature for the Departments of the Central Government in these places.

2. Each of the Solicitors is paid a monthly retainer of Rs. 1,000 (one thousand only) per mensem which includes all in pocket or profit costs chargeable in respect of work done for the Government. They are also entitled to retain in civil suits all costs awarded to Central Government in respect of Solicitor's fees, if realised. Besides the retainer, the Solicitor at Calcutta is paid an office allowance of Rs. 150 per mensem.

3. The Solicitors are allowed private practice but are not allowed to accept retainers from any State Government or to appear, act or give advice for any other party in any matter likely to affect the Government of India.

4. The Solicitors are not entitled to any pension or leave with pay.

SOCIAL WELFARE ADVISORY BOARD,  
WEST BENGAL

529. Shri N. B. Chowdhury: Will the Minister of Education be pleased to state:

(a) whether any State Social Welfare Advisory Board has been set up in West Bengal; and

(b) if so, whether the Board has started any Welfare Extension Project?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):  
(a) Yes.

(b) Yes, five projects have so far been undertaken.

पुस्तकालयों को सहायता

५३०. श्री एम० एल० द्विवेदी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि सरकार ने १९४७ से अगस्त, १९५४ तक कितने पुस्तकालयों को सहायता दी है ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): The information is being collected and will be laid on the Table of the House in due course.

साहित्यिक कार्य के लिए सहायता

५३१. श्री एम० एल० द्विवेदी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने १९४७ से अगस्त, १९५४ तक किन-किन लेखकों को उनकी विपन्नता में सहायता दी है ;

(ख) इसी समय में किन-किन लेखकों को अपनी साहित्यिक गतिविधि बनाये रखने के लिये वित्तीय सहायता दी गई है ; और

(ग) भाग (ख) में उल्लिखित लेखकों की पुस्तकों के नाम, मूल्य और उन के प्रकाशकों के नाम क्या हैं ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):  
(a) to (c). The information is being collected and will be laid on the Table of the House in due course.